

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

M.A. No.919 of 2020 in W.P.(C) No.279/2017

(Arising out of impugned final judgment and order dated 13-11-2019 in W.P.(C) No.279/2017 passed by the Supreme Court Of India)

KUDRAT SANDHU

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ANR.

Respondent(s)

(FOR ADMISSION and IA No.48406/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.48405/2020-APPROPRIATE ORDERS/DIRECTIONS)

Date : 05-05-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE B.R. GAVAI

Counsel for the parties:

Mr. Parag Tripathi, Sr. Adv.

Mr. E. C. Agrawala, AOR

Mr. Himanshu Satija, Adv.

Mr. Tushar Mehta, Solicitor General

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through video conferencing.

Heard Mr. Parag Tripathi, learned counsel for the applicant and Mr. Tushar Mehta, learned Solicitor General for the Union of India.

Learned Solicitor General has sought time to obtain instructions with regard to prayers made in the application. With regard to prayer (b), learned Solicitor General submits that the

extension be granted for some period to enable the respondents to take appropriate steps.

In view of the above, we direct that the term of Justice Vinay Kumar Jain be extended for a further period of three months from 29.05.2020, for the time being.

List after six weeks.

(ARJUN BISHT)  
COURT MASTER (SH)

(VIRENDER SINGH)  
BRANCH OFFICER